

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. IV

Excise Miscellaneous [EH] Application No. 41917 of 2018
(on behalf of Appellant)

In
Excise Appeal No. 41977 of 2015

(Arising out of Order-in-Original No. 10/2015 (Commr.) dated 25.06.2015 passed by the Commissioner of Central Excise, Customs and Service Tax, 6/7 A.T.D. Street, Race Course Road, Coimbatore – 641 018)

M/s. S.B. Steel Industries,
S.F. No. 19, Mettupalayam,
Coimbatore – 641 034
(Rep. by its Partner,
Shri. Sachin Kumar Tantia)

: Appellant

VERSUS

The Commissioner of G.S.T. & Central Excise,
Coimbatore Commissionerate,
6/7, A.T.D. Street, Race Course Road,
Coimbatore – 641 018

: Respondent

APPEARANCE:

None for the Appellant

Shri. S. Govindarajan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)
HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

MISC. ORDER NO. 40433 / 2019

DATE OF HEARING: 02.08.2019

DATE OF DECISION: 02.08.2019

PER : P. VENKATA SUBBA RAO

None appeared on behalf of the appellant.

2. Therefore, the Miscellaneous Application for early hearing is rejected. Registry is directed to list the matter in its due course.

(Dictated and pronounced in the open court)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

(P. DINESHA)
MEMBER (JUDICIAL)

Sdd